

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 72/97 in
Original Application No. 17/96

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
Hon'ble Shri M.R. Kolhatkar, Member (A)

S.Srinivasa Murthy ... Applicant.

V/s.

Union of India and others. ... Respondents.

Tribunal's order on Review Petition by Circulation

(Per Shri B.S. Hegde, Member (J)) Dated: 22.8.97

The applicant has filed the Review Petition against the order of the Tribunal dated 1.2.96. After the disposal of the O.A. the applicant has filed C.P. 53/96 which was disposed of on 13.6.97.

Under Rule 17 of the CAT Procedure Rules, the Review Petition can be entertained if it is filed within 30 days from the date of receipt of the order sought to be reviewed. In the instant case the O.A. was disposed of on 1.2.96 and the Review Petition was filed on 25.7.97 after a lapse of more than one year. It is stated that the Review application has sent by post which was received on 25.7.97.

Firstly, the review application is barred by time. Secondly the applicant has not made out any case for review in terms of order 47 Rule 1 of CPC.

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In the result, we are of the view, that
there is no merit in the Review Petition. Accordingly
the Review Petition is dismissed by circulation.

MR Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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order/Judgment despatched
to Applicant/Respondent(s)
on 29/8/97
29/8/97
29/9/97